

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI.

REGN. NO. O.A. 1629/90.

DATE OF DECISION: 5.2.1991.

Prabodh Saxena.

... Applicant.

Versus

Union of India.

... Respondent.

CORAM: THE HON'BLE MR. JUSTICE AMITAV BANERJI, CHAIRMAN.
THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Applicant.

... Shri S.S. Tiwari,
Counsel.

For the Respondent.

... Shri P.H. Ramchandani,
Sr. Counsel.

(Judgement of the Bench delivered
by Hon'ble Mr. Justice Amitav Banerji,
Chairman)

This Original Application has been filed by a candidate in the Civil Service Examination stating that he had joined the training for Indian Revenue Service on the basis of the 1987 C.S. Examination. He had also sat in the 1988 C.S. Examination and he had only qualified for Group 'A' service, but the same was not given effect. Subsequently, he appeared in 1989 C.S. Examination after obtaining necessary orders from the Tribunal. The result has been declared and he has secured 40th position in the merit and he has become eligible for joining the I.A.S. He has complained that no offer of appointment has been issued to him. He has, therefore, prayed that necessary direction be issued to the respondents to issue him the offer of appointment based upon his performance in the 1989 C.S. (Main) Examination.

Shri S.S. Tiwari, learned counsel for the applicant, stated at the very outset that the respondents have issued an offer of appointment to the applicant in the I.A.S. with certain conditions. He has, however, not filed a copy of the said offer of appointment.

No counter affidavit has been filed in this O.A. Shri P.H. Ramchandani, Senior Counsel for the Respondents, stated that the applicant has been offered an appointment in the I.A.S. in pursuance to his performance in 1989 C.S. Examination. He, however, pointed out that the judgement of the Supreme Court in appeal against the decision in ALOK KUMAR'S case is awaited.

It is evident from the above that the applicant has been issued an offer of appointment in the I.A.S. having qualified for the same by securing a high position in the C.S. Examination, 1989.

In view of the above, we do not think that any further order is necessary in this O.A. This O.A. is accordingly disposed of.

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(I.K. RASGOTRA)
MEMBER(A)

5.2.1991.

Ab
(AMITAV BANERJI)
CHAIRMAN
5.2.1991.